

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 105

IA(I.B.C)/552 (CH)2024
And
C.P. (IB)/34/Chd/Pb/2024

IN THE MATTER OF:

Rajesh Mahajan (PG) for Jindal Impex ...
Pvt. Ltd.

Petitioner

Under Section: 94, 60(5), IBC 2016

Order delivered on 16.04.2024

CORAM:

SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)

SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Abhijeet Sohal, proxy counsel for Ms.
Niharika Sohal, Advocate.

For the Respondent : Mr. R.V. Mehra, Advocate for the Indian
Bank Overseas Bank.

For the RP : None.

ORDER

IA(I.B.C)/552(CH)2024

The present application has been filed under Section 99 of the IB Code, 2016 for placing on record the report filed by the RP. The same is taken on record subject to just exceptions. Thus, IA(I.B.C)/552(CH)2024 is disposed of with a direction to tag the same with the main petition.

C.P. (IB)/34/Chd/Pb/2024

The learned counsel for the RP is directed to supply a copy of the report to the learned counsel for the petitioner as well as counsel for the creditor bank within two days. Ld. counsel for the RP is directed to file affidavit of service to that effect within one week. RP is also directed to come present on

the next date of hearing. Objections, if any, to the report be filed one week thereafter with a copy in advance to the counsel opposite. Response, thereto, if any, be filed one week thereafter with a copy in advance to the counsel opposite.

List on 21.05.2024.

Sd/-
(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)